

अप्रैल को डा० अम्बेडकर के जन्म-दिवस की छुट्टी की घोषणा की जाय।

अध्यक्ष महोदय : जटिया जी ने इस के बारे में कहा हैं। उन को 377 एलाउ किया था।

श्री रामबिलास पासवान : 377 से क्या होता है। डा० अम्बेडकर हमारे संविधान रचयिता थे, संविधान के जनक थे। लेकिन उन के नाम पर ये छुट्टी नहीं करना चाहते हैं।...

(व्यवधान)

अध्यक्ष महोदय : में नहीं समझता-यह बीमारी कैसे बढ़ रही है। क्यों कैंसर का रूप धारण करती जा रही है...

(व्यवधान)

MR. SPEAKER : Nothing is going on record.

(Interruptions)**

अध्यक्ष महोदय : मैंने किसी को एलाउ नहीं किया है। सिर्फ शास्त्री जी को एलाउ किया है, वह चाहेंगे तो बोलेंगे। नहीं बोलें, उन की मर्जी।

DETAILED DEMANDS FOR GRANTS OF MINISTRY OF IRRIGATION FOR 1983-84.

THE MINISTER OF STATE IN THE MINISTRY OF IRRIGATION (SHRI RAM NIWAS MIRDHA) : I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Irrigation for 1983-84. (Placed in Library, See No. 6328/83).

श्री राजनाथ सोनकर शास्त्री : अध्यक्ष जी, आप ने सुबह कहा था—चौधरी साहब

वाले मानले में—कि भय से प्रजातन्त्र का नाश होता है। आप की यह बात शतप्रतिशत सही है। जहां भय आ जायेगा.....

अध्यक्ष महोदय : आप कहना क्या चाहते हैं ?

श्री राजनाथ सोनकर शास्त्री : आप सुन लीजिये। आज प्रधानमंत्री श्रीमती इन्दिरा गांधी बनारस पहुंची है। बनारस में जनता उन का स्वागत कर रही है। किन्तु वहां डेढ़ लाख पों० ए० सी० और 35 हजार दूसरे...

MR. SPEAKER : Nothing. It is irrelevant. Now, Shrimati Ram Dulari Sinha.

EXPORT (QUALITY CONTROL AND INSPECTION) AMENDMENT RULES 1983. ANNUAL ADMINISTRATIVE REPORTS REVIEW ON TEA BRAND, CALCUTTA FOR 1981-82, ANNUAL ACCOUNTS OF TEA BRAND, CALCUTTA FOR 1980-81 AND STATEMENT FOR DELAY.

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI MATI RAM DULARI SINHA) : I beg to lay on the Table :—

- (1) A copy of the Export (Quality Control and Inspection) Amendment Rules, 1983 (Hindi and English versions) published in Notification No. S. O. 1551 in Gazette of India dated the 19th March, 1983, under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963. [Placed in Library, See No. LT-6329183].
- (2) (i) A copy of the Annual Administrative Report (Hindi and English versions) of the Tea Board, Calcutta, for the year 1981-82.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Tea Board, Calcutta, for the year 1981-82.

- (3) A copy of the Annual Accounts (Hindi and English versions) of the Tea Board, Calcutta, for the year 1980-81 along with Audit Report thereon.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above. [Placed in Library, See No. LT-6330/83].

NOTIFICATION UNDER COMPANIES (PROFITS) SURTAX ACT 1964. WEALTH TAX (SECOND AMENDMENT) RULES, 1983. INCOME TAX (SIXTH AMENDMENT) RULES, 1983-NOTIFICATIONS UNDER INCOME TAX ACT, 1961 AND CENTRAL EXCISE RULES, 1944 AND STATEMENT FOR DELAY.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : I beg to lay on the Table :—

- (1) A copy of Notification No. G.S.R. 307 (E) (Hindi and English versions, published in Gazette of India dated the 31st March, 1983 regarding exemption to foreign companies engaged in the business of prospecting for or extraction or production of mineral oils under agreements from payment of surtax, under sub-section (3) of section 24AA of the Companies (Profits) Surtax Act, 1964. [Placed in Library, See No. LT-6331/83].
- (2) A copy of the Wealth-tax (Second Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. S.O. 273 (E) in Gazette of India dated the 31st March, 1983, under sub-section (4) of section 46 of the Wealth-tax Act, 1957. [Placed in Library, See No. LT.6332/83].
- (3) The Income-tax (Sixth Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. S.O. 274 (E) in Gazette of India dated the 31st March, 1983,

under section 296 of the Income-tax Act, 1961. [Placed in Library, See No. LT-6333/83].

- (4) A copy of Notification No. G.S.R., 306 (E) (Hindi and English versions) published in Notification No. S.O. 274 (E) in Gazette of India dated the 31st March, 1983 prescribing 55 per cent plus surcharge thereon of 2.5 per cent as the rate of Income-tax applicable in the case of foreign companies and non-corporate non-resident taxpayers on the income consisting of profits and gains derived from the business of prospecting for or contraction or production of mineral oils under agreements entered into with the Central Government, under sub-section (3) of section 293A of the Income-tax Act, 1961. [Placed in Library, See No. LT-6333/83].
- (5) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944 :-
- (i) G.S.R. 288 (E) published in Gazette of India dated the 31st March, 1983 together with an explanatory memorandum regarding reclassification of Tea Zones.
- (ii) G.S.R. 290 published in Gazette of India dated the 2nd April, 1983 together with an explanatory memorandum waiving the payment of the Central Excise duty leviable on parts and accessories of motor vehicles and tractors including trailers used within the factory in which they are produced for further manufacture of assembled components or as original equipment parts by the manufacturers of motor vehicles and tractors including trailers for the period commencing on the 1st March, 1979 and ending with 12th March, 1979.
- (iii) G.S.R. 291 published in Gazette of India dated the 2nd April, 1983, together with an explanatory mem-